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SHRI PATTABHI RAMA RAO: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

## MESSAGES PROM THE LOK **SABHA**

- (I) The Delhi Administration (Am endment) Biil, 1983.
- (II) The Delhi Municipal Corpora tion (Amendment) Bill, 1983
- (HI) Motion Re. The Visva-Bharati (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the Divisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Administration (Amendment) Bill, 1983, as passed by Lok Sabha at its sitting held on the 22nd March, 1983."

(II)

"In accordance with the provisions ot Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Delhi Municipal

Corporation (Amendment) Bill, 1983, as passed by Lok Sabha at its sitting held on the 22nd March, 1983."

(III)

"I am directed to inform you that Lok Sabha, at its sitting held on Tuesday, the 22nd March, 1983, adopted the following motion in regard to the Visva-Bharati (Amendment) Bill, .1978: —

"That this House concurs in the recommendation of Rajya Sabha that Lok Sabha do appoint a member to the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, in the vacancy caused by the resignation of"Shri A. A. Rahim and resolves that Shri Ahmed Mohammed Patel be nominated to the said Joint Committee to fill the vacancy."

Sir, I lay a copy of each of the first two Bills on the Table.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The House stands adjourned 'till 11 A.M. tomorrow.

> The House then adjourned at fifty-nine minutes past seven of the clock till eleven of the clock on Wednesday, the 23rd March, 1983.